

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/127 /2009 – SM[BR]E/COD/13/2009 E/STAY / 139 / 2009-SM[BR]

Date 22/06/2009

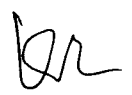
Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S AMIT AGARWAL, DIRECTOR,
M/S CHAMUNDA SYNPROCESS (INDIA) PVT. LTD.
PALDI, ARJIA ROAD, BHILWARA.
M/S AMIT AGARWAL, DIRECTOR,

Appellant
Vs
Respondent

C.C.E. JAIPUR II

I am directed to transmit herewith a certified copy of Final order No.602/ 2009 –SM[BR]&M/127/097S/331/2009 dated 12.6.2009 passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. JAIPUR II

N.C.R.BUILDING, STATUE CIRCLE, "C" SCHEME, JAIPUR 302005.

2. Adv. / Consult

MR. HEMANT BAJAJ ADV.

B-82, LAJPAT NAGAR, PART-2, NEW DELHI-110024

3 S.D.R

4 ~~J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT. U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications. M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)

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17 Guard file


Assistant Registrar
(SM Appeal Branch)

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, NEW DELHI, PRINCIPAL BENCH NEW DELHI

Excise COD Application No.13 of 2009-SM (BR)
Excise Stay Application No.139 of 2009-SM (BR)
In Appeal No.127 of 2009-SM (BR)

Shri Amit Agarwal

....Appellants

[Rep. by Shri Hemant Bajaj, Advocate]

Vs.

CCE, Jaipur

...Respondent

[Rep. by Shri V.K. Saxena, Jt.CDR]

CORAM: **Hon'ble Mr. P.K. Das, Member (Judicial)**

Final Order No. 602/09-SM (BR) / Dated: 12.06.2009
M.O. 127/09-SM (BR)
Per P.K. Das: S.O. 331

The application filed this application for condonation of delay in
filing appeal of 711 days.

2. After hearing both the sides, I find that the main noticee, M/s.
Chamunda Synprocess Pvt. Ltd. filed appeal against the impugned order
in 2007, which was decided by the Tribunal vide Final Order
No.110/2009-SM (BR) dated 19.01.2009. The present applicant is the
Director of the applicant-company.

3. I do not find any sufficient reason for condonation of delay in
filing appeal. Accordingly, the COD application is rejected. The appeal
along with stay application is dismissed.

Order dictated & pronounced in open court on 12.06.2009.

(P.K. Das)
Member (Judicial)

Ckp.